



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार/Government of India



महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,
Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg
(पुराना मिनटो रोड) नई दिल्ली/(Old Minto Road), New Delhi-110002
फैक्स/Fax : +91-11-23213294, ईपीबीएक्स नं०/ EPBX No. : +91-11-23664145

DIRECTION

Dated:24th June, 2016

Subject: Direction under section 13, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 and regulation 18 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), with regard to closure of CDMA services and rollout of LTE services in 800 MHz band by M/s Reliance Communications Limited in Tamil Nadu (including Chennai), Karnataka, Kerala and Rajasthan licensed service areas w.e.f. 6th July, 2016, consequent to liberalization of 800 MHz spectrum and extension of validity of Unique Porting Codes generated pursuant to direction No.123-2/2014-NSL-II dated the 20th May, 2016.

No.123-2/2014-NSL-II- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority] established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997), has been entrusted with discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of license; regulate the telecommunication services; protect the interests of service providers and consumers of the telecom sector;

2. And whereas M/s Reliance Communications Limited (hereinafter referred to as M/s RCL) has, vide its letter No. RCL/TRAI/16-17/7060 dated 6th June, 2016, intimated the Authority that it had applied to DoT for liberalization of existing 800 MHz spectrum on 09th November, 2015 and 18th December, 2015 in Tamil Nadu (including Chennai), Karnataka, Kerala and Rajasthan licensed service areas and rolling out LTE services;

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3. And whereas M/s RCL has, vide its letter dated 6th June, 2016 further informed that DoT has approved the liberalization of the spectrum held by it in 800 MHz in all the aforesaid four licensed service areas w.e.f. the 1st June, 2016 and has also informed that necessary intimation in this regard will be provided to its existing CDMA subscribers;

4. And whereas M/s RCL has, vide its letter No. RCL/TRAI/LT/16-17/5216 dated 14th June, 2016 further informed the Authority regarding planned closure of its CDMA services with effect from midnight of 06th July, 2016 in Tamil Nadu (including Chennai), Karnataka, Kerala and Rajasthan licensed service areas;

5. And whereas as per regulation 6 (a) of the Telecommunication Mobile Number Portability Regulations, 2009 (hereinafter referred to as regulations) dated the 23rd September, 2009, a mobile number may be ported after expiry of a period of ninety days from the date of activation of mobile connection in the case of a mobile number not ported earlier; or from the date of activation of mobile number after its last porting, in the case of a mobile number which has been ported earlier;

6. And whereas Authority, vide direction dated the 20th May, 2016, directed M/s RCL to generate unique porting codes (herein after referred as UPCs) for all its subscribers in Haryana, Himachal Pradesh, Orissa, Punjab, West Bengal, Andhra Pradesh, Bihar, Delhi, Gujarat, Kolkata, Madhya Pradesh, Maharashtra, Mumbai, UP (East) & UP (West) licensed service areas and keep UPCs generated pursuant to the said direction and UPCs generated prior to the date of issue of that direction which were valid on that date, valid till 23:59:59 hours of 30th June, 2016;

7. And whereas pursuant to the direction dated the 20th May, 2016, M/s RCL, vide its letter dated 23rd June, 2016, requested the Authority to extend the validity of UPCs, which were to expire on 30th June, 2016, to facilitate their CDMA subscribers to upgrade to 4G or GSM service of M/s RCL or to port out to any service provider / technology of their choice;

